

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2274
ANSWERED ON:09.03.2011
CASES HANDED OVER TO CBI
Singh Shri Ganesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there has been decrease in the instances of conviction in the cases submitted by CBI;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of cases referred to CBI by the States and the courts, the cases pending and the cases in which persons charged with allegation are set free?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) : No, Sir. The conviction rate of under trial cases of CBI has increased from 64.4% in 2009 to 70.8% in 2010.

(b) : Does not arise.

(c) : 114 cases were referred to CBI by State Government and 256 cases were referred to CBI by Constitutional Courts during the last 3 years i.e. 2008, 2009, 2010 (upto 31.01.2011). The year wise details are as under:-

Year	No. of cases referred by State Government	No. of cases referred by Constitutional Court
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2008	42	89
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2009	36	57
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2010	33	97
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2011	3	13
(upto 31.01.2011)		

Total	114	256
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Out of these 370 cases, 117 cases are at different stages of investigation as on 31.01.2011.

During the above period 4 (four) no. of accused persons have been discharged/set free by the courts in the above mentioned cases.